

ITEM NO.7

REGISTRAR COURT. 1

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR ANIL LAXMAN PANSARE

Civil Appeal No(s). 1162-1171/2016

THE STATE OF RAJASTHAN & ORS.

Appellant(s)

VERSUS

SHARWAN KUMAR KUMAWAT

Respondent(s)

(Only list CA Nos. 1172-1176, 1177-1181, 1202-1206 of 2016.)

WITH

C.A. No. 1172-1176/2016 (XV)

)

C.A. No. 1177-1181/2016 (XV)

)

C.A. No. 1202-1206/2016 (XV)

)

Date : 30-08-2019 These appeals were called on for hearing today.

For Appellant(s)

Mr. Irshad Ahmad, AOR

For Respondent(s)

Mr. Vipin Kumar Jai, AOR
Ms. Namita Choudhary, AOR
Mr Keshav Chaturvedi, Adv.
Mr. Rana Ranjit Singh, AOR
Mr. Debasis Misra, AOR
Mr. Ashutosh Dubey, AOR
Ms. Arti Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Ld. counsel for the appellant is absent when called.

Service is complete on respondent nos. 1 and 3 in C.A.
No. 1172-1176/2016 and respondent no.5 in C.A. No. 1202-
1206/2016 but none has entered appearance.

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Await certificate of service from the High Court in respect of respondent no.3 in C.A. No. 1177-1181/2016. D.O. letter be issued.

However, ld. Counsel for respondent no.1 submits that appellant is not diligent, it has obtained stay and is not taking effective steps to serve respondent no.3 in C.A. No. 1177-1181/2016.

Perusal of record would show that reminder was issued on 13.11.2018. It has been more than six months that notice has not been completed. Registry to process in terms of Order LIII Rule 8, Supreme Court Rules, 2013.

ANIL LAXMAN PANSARE
Registrar